

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 961/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

TEJPAL

Respondent(s)

Date : 17-08-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sarvesh Singh Baghel, AOR
Ms. Pooja Singh, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly served but no one has entered
appearance on his behalf.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to
file the additional documents. After expiry of four weeks, list
the matter before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar

MG